

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.112/(MAH)/2014  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

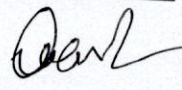
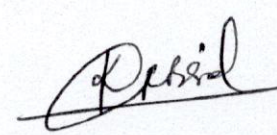
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES: Mr. Jagdish Khanna  
V/s.

M/s. Eastern Estate & Investments Advisors P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
15	UTKARSH SRIVASTAVA i/b. Bharuchal Pastor	Advocate for Petitioner	
	Kavita Borid-chauran also Aradhana Bhansali i/b Rajani Associates	Advocate for Respondents	

ORDER

C.P. No. 112/397-398/CLB/MB/2014

Ld. Counsel for both sides, present.

With the consent of both the parties, list this matter for hearing on 30<sup>th</sup> January,  
2017.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)

Dated: 29.11.2016